

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. C.P. (IB)-1261(MB)2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

**NAME OF THE PARTIES: - Omkara Assets Reconstruction Private
Limited**

V/s

V G I Pharma Private Limited

APPEARANCES: -

FOR FINANCIAL CREDITOR : Adv Raghav Taneja a/w Adv
Chandresh Rao I/b Vidhii Partners

FOR CORPORATE DEBTOR : Absent.

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel for the Financial Creditor is present. None appeared on behalf of the Corporate Debtor. This is last and final opportunity granted to the Corporate Debtor to file Reply before the next date of hearing, failing which, the right to file Reply will be closed and the matter will be heard on the basis of the available documents placed before this Bench. List the matter for further hearing on **31.03.2023**.
(High on Board).

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)